(e) Export will depend on improvement and maintenance of quality and demand for Kangra tea abroad.

Cotton Monopoly scheme of Maharashtra

4797. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have made any assessment of the Cotton Monopoly Scheme of Maharashtra with regard to its losses/profits during the last three years;

(b) if so, the details thereof; and

(c) the reasons for which the Government are not adopting such a scheme nation-wide to give protection to the cotton growers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). government had made a comprehensive assessment of the Cotton Monopoly Scheme of Maharashtra in 1990. After considering the various benefits of the Scheme to the cotton growers of Maharashtra, Government had granted extension to the Scheme for period of 3 years w.e.f. Ist July, 1990, on the existing terms and conditions.

(c) the cotton growers in the country would be benefited more if several agencies like the Cotton Corporation of India, State Cooperative Marketing Federations, private trade, etc., operate in each State for procuring their produce at remunerative prices.

Export of Cotton Garments by AEPC

4798. DR. ASIM BALA: Will the Minister of TEXTILES be pleased to state:

(a) whether Apparel Export Promotion Council (AEPC) propose to export cotton garments;

(b) if so, the quantum of garments proposed to be exported, during the current year country-wise; and

(c) the foreign exchange likely to be earned therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Apparel Export promotion council does not export garments on its own.

(b) and (c). For the current year i.e. 1992-93 a target of US $ 2707 million has been fixed for export of garmets.

Export of Onion

4799. SHRI V. SOBHANDREESAWARA RAO: Will the Minister of COMMERCE be pleased to state:

(a) the quantum and value of Onion exported during the current crop reason; and

(b) the steps taken to stabilise the export of Onions and to ensure the remunerative prices to growers?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHRSHEED): (a) The harvesting season of Onion starts from October and continues upto may in Maharashtra/Gujarat. The kharif Onion is available in southern States during July-September During current crop seasons, from October, 1991 to June, 1992, a quantity of 281503 MTs of Onion valuing Rs. 96. 63 crores was exported.

(b) With a view to stabilies export of Onion and to ensure that the growers get the remunerative prices. production of Onion has been increased. Besides, developing kharif Onion in southern States, three crops

are available now between October- April.

Accounting year in Banks

4800. SHRI MOHAN RAWALE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have adopted the accounting year as April 1 to March 31 for all banks, including the cooperative societies;

(b) whether the nationalised banks have reverted to the old procedure of accounting and calculate interest on the balance amount in the saving account of account holders in June and December;

(c) whether generally the banks credit the interest to the account holders after the 10th day of July and january which causes unnecessary loss to the account holders; and

(d) if so, the reaction of the Government thereto and the instructions proposed to be issued to the banks in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) On the basis of notifications issued by the Government, all scheduled commercial banks, regional rural banks and cooperative banks have adopted the period from Ist April to 31st March as the accounting year. For cooperative societies at the primary level, the accounting year is specified by the respective State Governments.

(b) nationalised banks calculate and credit interest on savings banks accounts at half yearly intervals. Depending upon their work load, different banks prescribed different half yearly period for this purpose.

(c) and (d). Banks generally credit the interests due on savings bank accounts on or before the 10th day of the month following the respective half yearly period. In cases where interest is credited after the 10th day of the month, the customer is given benefit of credit from the 10th of the month.

[*Translation*]

Classification of Cities in Uttar Pradesh

4801. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of FINANCE be pleased to state:

(a) the names of the cities/towns declared as 'A', 'B-1', 'B-2' and 'C' in Uttar Pradesh, separately;

(b) the details of the House Rent Allowance and the Compensatory (City) Allowance admissible to the Central Government employees in each of the above classes of cities;

(c) when the classification of the cities was last made; and

(d) the time by which the final population figures of 1991 census are likely to be received from the Registrar General and Census Commissioner of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). Cities/towns are classified into different categories for purpose of grant of House Rent Allowance/Compensatory (City) Allowance on the basis of the population figures of decennial census. On the basis of the final population figures of 1981 Census, the various cities/towns in the country, including those in Uttar Pradesh, were classified for purposes of House Rent Allowance/Compensatory (City) Allowance. Some more cities were later re-classified as indicated below:-